

**Destitute women in Nari Niketan,
Delhi**

4698. SHRI SUSHIL KUMAR DHARA: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state;

(a) the number of destitute women in Nari Niketan in Delhi at present;

(b) the States to which they belong;

(c) whether Government are in the know of the fact that a racket is in operation in the country to mislead women folk from rural areas;

(d) whether these women are shown to interested persons for illegal purposes; and

(e) whether Government are thinking of any remedial measures in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARKATAKI): (a) According to the information furnished by the Delhi Administration, the number of destitute women in Nari Niketan is sixty.

(b) Delhi	17
West Bengal	9
Assam	3
Bihar	2
Uttar Pradesh	6
Madhya Pradesh	2
Rarnataka	2
Tamil Nadu	2
Rajasthan	1
Gujarat	1
Mentally Retarded cases (Origin not known)	15
TOTAL	60

(c) No, Sir.

(d) Government has no such information.

(e) Does not arise.

**Government accommodation allotted
for running schools in Delhi**

4699. SHRI PRADYUMNA BAL: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the names of the Societies/individuals who have been allotted Government accommodation/flats (including commercial flats) for running schools in Delhi and New Delhi;

(b) the dates from which such allotment was made;

(c) whether these societies/individuals are now being asked to vacate the Government accommodation; and

(d) if so, the dates from which they are being asked to vacate the accommodation allotted to them and the reasons for the same?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) to (d). Constructed accommodation/flats were allotted to the following societies/individuals for running school.

Sl. No.	Name of the Society/individual	Allotted on
1.	Moti Bagh Mutual Aid Education (Vidya Niketan) Society	6-3-62
2.	Mutual Aid Society	1-4-53

The licence with the society at Sl. No. 1 has been revoked with effect from 31st October, 1978.

The accommodation allotted to the Mutual Aid Society is to be demolished. The society has been permitted to continue in the accommodation till it is required for demolition.

As these societies are not eligible for general pool accommodation, they cannot be allowed to continue indefinitely in Government accommodation as such they have been asked to vacate it.

Adulteration of milk of Mother Dairy

4700. SHRI SHAMBHU NATH CHATURVEDI: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government have received complaints regarding adulteration of Mother Dairy milk with that of goats and sheep and even camel and sold as pure cow's milk; and

(b) is there any disparity between the prices charged by the Delhi Milk Supply and Mother Dairy; if so, how is it accounted for?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) While Government have not received complaint in this regard certain press reports alleging adulteration in cow's milk sold by Mother Dairy come to Government's notice. These allegations were, however, incorrect and denied.

(b) DMS is selling toned milk with 3 per cent fat at Rs. 1.80 per litre. Mother Dairy is marketing standardised milk containing 4.5 per cent fat at Rs. 2.00 per litre. One of the important reasons for disparity between the prices charged by these two dairies is the difference in the fat content of the milk marketed by them.

Instructions to States on Urban Land Ceiling Act

4701. SHRI P. M. SAYEED:
SHRI A. R. BADRI-
NARAIN:

SHRI M. V. CHANDRA
SHEKARA MURTHY:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether the Centre had told the State Governments that there should not be any delay in sanctioning construction of residential buildings on urban land within the ceiling limit;

(b) if so, what are the detailed instructions issued to the State Governments in this regard;

(c) whether many States have not agreed to the instructions;

(d) if so, what are their reasons; and

(e) whether it has also been reported to the Union Government that States are taking much time and applying hard lines in permitting construction of houses there?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) and (b). Yes, Sir. A copy each of guideline No. 1/50/76-UCU dated 22nd April, 1976, No. 1/50/76-UCU dated the 12th July, 1976 and 1/50/76-UCU dated 31st December, 1976 is placed on the Table of the Sabha. [Placed in Library. See No. LT-4172/79.]

(c) No, Sir.

(d) Does not arise.

(e) No, Sir.